1	2	3	4	5	6
2.	2004-05	358.59	110.75	40.15	11.38
3.	2005-06	354.23	197.37	38.33	21.03
4.	2006-07	337.39	309.85	37.22	29.45
5.	2007-08	315.52	407.87	36.76	35.34
6.	2008-09	293.46	521.44	35.73	44.83
7.	2009-10	278.31	694.50	34.97	50.94
8.	2010-11	252.25	918.34	34.64	54.79
9.	2011-12 (upto 30.6.2011)	247.25	937.28	34.43	55.06

Private operators not complying with rural connectivity clause

1434. MS. MABEL REBELLO: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) by when private mobile/landline operators would comply with the rural connectivity clause they had promised to undertake when they were given operating licences in the country; and

(b) the manner in which the Ministry proposes to penalise them, if they have not complied with the rural connectivity obligations?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Sir, private Cellular Mobile Telephone Service (CMTS) operators provides mobile services and Unifies Access Service (UAS) operators are permitted to provide mobile as well as landline service. CMTS/UAS Licence Agreement conditions *inter alia* provide that, there is no requirement of mandatory coverage of rural areas.

(b) Does not arise in view of (a) above.

Mobile phone connectivity in Tribal areas

1435. MS. MABEL REBELLO: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) by when all the mobile towers in Tribal areas would be activated, especially in Left Wing Extremism (LWE) affected areas of Jharkhand, Chhattisgarh and Orissa;

(b) how many blocks in Tribal areas of Central India, still don't have mobile telephone connectivity;